

**CUSTOMS EXCISE & SERVICE TAX APPELLEATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.**

COURT NO. IV

Excise Appeal No.51146 of 2019

[Arising out of Order-in-Appeal No.37 (SM)CE/JPR/2019 dated 15.02.2019 dated passed by the Commissioner (Appeals), Central Excise & Central Goods & Service Tax, Jaipur (Rajasthan)]

M/s. Ashoka Industries

F-143, Road No.7,
Bindayaka Industrial Area,
Jaipur.

Appellant

VERSUS

**Commissioner of Central Excise &
Central Goods & Service Tax,**

NCR Building, Statue Circle,
C-Scheme, Jaipur (Rajasthan).

Respondent

APPEARANCE:

None for the appellant.

Shri P. Juneja, Authorised Representative for the respondent.

CORAM:

HON'BLE MS. ARCHANA WADHWA, MEMBER (JUDICIAL)

FINAL ORDER NO.50263/2020

DATE OF HEARING/ DECISION: 31.01.2020

ARCHANA WADHWA:

The appellant has applied for Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

2. No objection by the Id. Authorised Representative for the respondent/Department.

3. In view of the above, the appeal is dismissed as withdrawn with liberty to get the same restored in case of no acceptance of appellant's declarations.

[Dictated and pronounced in open Court].

(ARCHANA WADHWA)
MEMBER (JUDICIAL)

